

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) Nos.9407-9408/2025

[Arising out of impugned final judgment and order dated 17-05-2024 in CRMWP No. 8033/2024 04-10-2023 in CRMWP No. 15530/2023 passed by the High Court of Judicature at Allahabad]

GAURAV @ BRAJESH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

IA No. 145834/2025 - EXEMPTION FROM FILING O.T.

Date : 11-11-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RAJESH BINDAL

HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Pankaj Kumar Singh, Adv. [NP]
Mr. Pramod Tiwari, Adv. [NP]
Mr. Vivek Tiwari, Adv. [NP]
Mr. Saurabh Pandey, Adv. [NP]
Ms. Surabhi Pandey, Adv. [NP]
Dr. Vinod Kumar Tewari, AOR [NP]

For Respondent(s) :Mr. Ratnakar Dash, Sr. Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.
Ms. Noopur Dubey, Adv.

Gaurav, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned
counsel for the petitioner, the case is adjourned
to 13.01.2026.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(AKSHAY KUMAR BHORIA)
COURT MASTER (NSH)